

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE SIXTEENTH DAY OF JUNE  
TWO THOUSAND AND TWENTY SIX**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH  
AND  
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**WRIT PETITION (PIL) NO: 12 OF 2026**

**Between:**

Veslavath Tharabhai, W/o Manyanayak, Aged about 45 Years, Occ.Agriculture,  
R/o H.No. 22, Hanmy Naik Thanda, Dorepally Village, Maddur Mandal,  
Narayanpet District

**...PETITIONER**

**AND**

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The Telangana Pollution Control Board, Rep.by its Member Secretary, Paryavaran Bhavan, Industrial Estate, Sanathnagar, Hyderabad.
3. The Environment Engineer, Telangana State Pollution Control Board Reaional Office, Block-C, Ward No.91, 2nd Floor Beside Khundanbagh, Uma Nagar, Begumpet, Hyderabad.
4. The District Collector, Narayanpet District.
5. The Revenue Divisional Officer, Maddur Division, Narayanpet District.
6. The Tahsildar, Maddur Mandal, Narayanpet District.
7. The Principal Secretary, Industries and Commerce Department, Secretariat, Hyderabad.
8. The Director of Mines and Geology, My Home Sarover Plaza, Adarshnagar, Hyderabad.
9. The Deputy Director of Mines and Geology, Hyderabad.
10. The Assistant Director of Mines and Geology, Narayanpet, Narayanpet District.
11. The District Panchayat Officer, Narayanpet, Narayanpet District.
12. The Dorepalle Gram Panchayat, Rep. by its Secretary, Maddur Mandal, Narayanpet District.
13. Banooth Jamuna Bai, W/o Not Known to the Petitioner, Aged about Major, Occ. Business, R/o H.No. 24-56/1, Airport Colony, Shamshabad, Ranga Reddy District.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, more particularly one in the nature of Writ of Mandamus,

a) Declaring action of respondent authorities in granted the quarry lease for Rough stone and Road Metal infavour of Respondent No.13 herein vide proceeding No. 57/QL/NRPT/2021 dated 23-08-2023, over an extent of 4.850 Hect, in Sy.No. 225 (GI) of Dorepally Village, Maddur Mandal, Narayanpet District, being adjacent to village as same being a life threat to general public and children of Dorepally Gram Panchayat, Maddur Mandal, Narayanpet District and more specifically to children to said Villages,

b) To take necessary action by respondent authorities herein on the representations dated 25-02-2025, 24-02-2025 and 01-09-2021 given with regard to same,

c) Direct a detailed inquiry by an independent committee comprising environmental and mining experts to assess the damage caused by the quarrying activity.

d) Direct the State Pollution Control Board to carry out an environmental impact study and file a detailed report before this Hon'ble Court, e) Consequently, cancel the quarry lease for Rough stone and Road Metal infavour of Respondent No.13 herein vide proceeding No. 57/QL/NRP1/2021 Gated 23-08-2023.

**I.A. NO: 2 OF 2026**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondent authorities herein to take action basing on representations dated 25-02-2025, 24-02-2025 & 01-09-2021 made by petitioner against respondent No.13 has granted the quarry lease for Rough stone and Road Metal vide proceeding No. 57/QL/NRPT/2021 dated 23-08-2023, over an extent of 4.850 Hect, in Sy.No. 225 (G.L) of Dorepally Village, Maddur Mandal, Narayanpet District pending disposal of the writ petition.

**Counsel for the Petitioner: SRI GAJANAND CHAKRAVARTHI**

**Counsel for the Respondent Nos.1,4 TO 12: SRI M.RAMA KRISHNA, SPL. GP  
ATTACHED TO ADDL. ADVOCATE GENERAL**

**Counsel for the Respondent Nos.2 & 3: SRI ZEESHAN ADNAM MAHMOOD,  
SC FOR TSPCB**

**Counsel for the Respondent No.13: --**

**The Court made the following: ORDER**

**IN THE HIGH COURT FOR THE STATE OF TELANGANA**  
**AT HYDERABAD**

**The Hon'ble The Chief Justice Sri Aparesh Kumar Singh**

**and**

**The Hon'ble Sri Justice G.M.Mohiuddin**

**Writ Petition (PIL) No.12 of 2026**

**Dated: 16.06.2026**

**Between:**

Veslavath Tharabhai,  
W/o. Manyanayak, aged about 45 years,  
Occ: Agriculture, R/o H.No.22, Hanmy Naik Thanda,  
Dorepally Village, Maddur Mandal,  
Narayanpet District.

...Petitioner

and

The State of Telangana,  
Rep. by its Principal Secretary,  
Revenue Department, Secretariat,  
Hyderabad and 12 others.

...Respondents

**Order:**

Mr. Gajanand Chakravarthi, learned counsel for the petitioner appears through virtual mode.

Mr. M.Rama Krishna, learned Special Government Pleader attached to the office of the learned Additional Advocate General for the State of Telangana appears for respondents No.1, 4, 5, 6, 7, 8 9, 10, 11 and 12.

Mr. Zeeshan Adnan Mahmood, learned Standing Counsel for Telangana State Pollution Control Board appears for respondents No.2 and 3.

2. Learned counsel for the petitioner submits that he does not wish to press the instant Writ Petition.

3. In view of the above submission, the instant Writ Petition is dismissed as not pressed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

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**SD/-P.PONNA KRISHNA  
ASSISTANT REGISTRAR**

  
**SECTION OFFICER**

**To**

1. One CC to SRI GAJANAND CHAKRAVARTHI, Advocate [OPUC]
2. One CC to SRI M.RAMA KRISHNA, SPL. GP [OPUC]
3. One CC to SRI ZEESHAN ADNAM MAHMOOD, SC FOR TSPCB [OPUC]
4. Two CCs to ADDL. ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
5. Two CD Copies

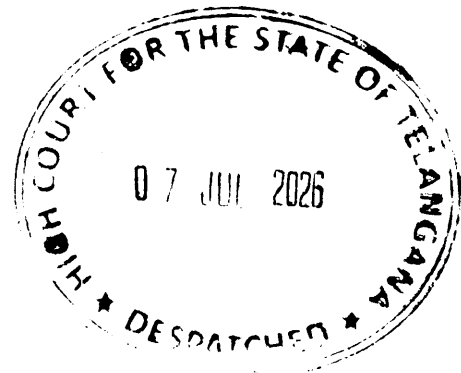
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**HIGH COURT**

**DATED: 16/06/2026**

**ORDER  
WP(PIL).No.12 of 2026**



**DISMISSING THE WRIT PETITION (PIL)  
WITHOUT COSTS**

⑧ NT  
2/7/26